

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/1263/ND/2019

IN THE MATTER OF:

Henan Boom Gelatin Co. Ltd.	...	Applicant
Versus		
Sunil Healthcare Ltd	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Nandini Sharma, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the respondent is present and has submitted that the stay granted by the Hon'ble Supreme Court is still in existence. Learned Counsel for the respondent is directed to file a memo along with the copy of stay order granted by the Hon'ble Supreme Court. Let this matter be posted to 15.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)